

agencies in Keonjhar district of Orissa during the last three years; year-wise; and

(b) the action taken thereon?

**THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND):** (a) and (b) The information is not available with the Government.

### **Indo-Pak Pact on Rail Communication**

1752. **SHRI ASHOK ANANDRAO DESHMUKH:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Indo-Pak pact on rail communication has been signed in July 1991; and

(b) if so, the details of the agreement?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN):** (a) Yes, Sir.

(b) The Agreement relating to Rail Communication between India and Pakistan—1991 has been extended for a further period of 3 years upto 7-7-94. This Agreement provides for continued running of the daily passenger train between Amritsar and Lahore for the journey of the international passengers and regular exchange of freight traffic between the two countries.

### **Officers of NTPC involved in Corruption**

1753. **SHRI PHOOL CHAND VERMA:** Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to refer to the reply given on September 4, 1990 and March 5, 1991 to Unstarred Question No. 4452 and Unstarred Question No. 1475 respectively regarding officers of NTPC involved in corruption and state:

(a) the names of erring officers of the National Thermal Power Corpora-

tion (NTPC) and the details of major penalty proceedings initiated against them since January 11, 1990 and the out-come thereof;

(b) the steps taken to recover the amount by Government from the erring officers;

(c) whether the firm Modern Insulators Ltd. continued their supplies to the NTPC directly as well as through third parties like Bharat Heavy Electricals Limited etc. after January 11, 1990; and

(d) if so, the details that of and the reasons thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI):** (a) to (d) Major penalty proceedings have been initiated against S/Shri Parmeshwar Prasad and S. K. Dua, officials of the National Thermal Power Corporation (NTPC).

The type of penal action and the question of recovery of any amount from the officials can be considered after completion of the enquiry.

The NTPC has not placed any order on the firm after 11-1-90. Supplies for some 400 KV Bus Post Insulators were made by the firm for the contracts placed earlier. The following supplies have been made by the firm as sub-contractors to BHEL, etc.:

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|-------------------------------------|------------|
| (i) 400/200 KV Long Road Insulators | — 372 nos. |
| (ii) 400/200 KV Bus Post Insulators | — 44 nos.  |
| (ii) Support Insulators             | — 43 nos.  |

### **Steam Coal Requirement of Industries in Gujarat**

1754. **SHRI HARIN PATHAK:** Will the Minister of COAL be pleased to state:

(a) whether Gujarat gets adequate steam-coal as per the requirement for its industries;